

**In The Central Administrative Tribunal,
Jaipur Bench, Jaipur**

Laxmi Narain OA/MP. No. 418 /1993 (in MP. No. 417/93)
..... Versus U.D.S. 2007 (in OA. No. 930/92)

Date of Order	Orders
<i>17/8/93</i>	This is an M.P. (in M.P. No. <u>417</u>/93 in OA. <u>930</u>/92) for the condonation of delay in filing the M.P. for restoration. It is in order. <i>50 (T) 21/8/93</i> <i>2/5/0</i>
	<u>5.8.93.</u> Mr. A.L. Verma - Counsel for the applicant. Register & Put up in Court for admission on <u>17-8-93</u> for MP No. <u>417</u>/93 for restoration of <u>930</u>/92 <i>[Signature]</i> REGISTRAR C.A.T., JAIPUR
<i>Copy sent to the app. & corp. Govt. under GA/O. 6011</i> <i>Date 1-9-93</i>	<u>17.8.93</u> Sh. A.L. Verma, counsel for the petitioner Heard the learned counsel for the petitioner. MP is allowed and the delay in filing the restoration application ^{in case of} is condoned. MP stands disposed of accordingly. <i>Gopal Krishna</i> Gopal Krishna Member (Judg.) <i>B. B. Mahajan</i> (B. B. Mahajan) Member (Adm.)